

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 459

1990

T. A. No.

DATE OF DECISION 9.8.1990

N. Veeramani Iyer Applicant (s)

M/s. M. R. Rajendran Nair Advocate for the Applicant (s)

Versus
UOI rep. by Secretary, M/oFinance Respondent (s)
and another

Mr. C. Kochunni Nair Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *to*
2. To be referred to the Reporter or not? *to*
3. Whether their Lordships wish to see the fair copy of the Judgement? *to*
4. To be circulated to all Benches of the Tribunal? *to*

JUDGEMENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

In this application dated 8.6.1990 the applicant who is working as n' Inspector, Central Excise under the Collector, Central Excise, Cochin has prayed that he should be declared to be entitled to be considered for a posting at Air Customs Pool, Trivandrum in preference to any of his juniors in spite of the fact that he had already served for a period of eight months in 1982.

It appears that selection for posting at the International Airport at Trivandrum is being done through a Screening Committee and as a matter of policy it had earlier been decided that those who have already been posted at that and worked

21

• •

Airport could not be eligible for further posting. In O.A. 453/90 in the judgment of the Tribunal on 15.6.90 to which one of us (Shri S.P. Mukerji) was a party, it was directed in the case of the posting of an Inspector who had earlier been posted for a period of four months at that Airport, that he should be considered for further posting for a period of six months. The ground on which this was allowed was that the norms of reward for ~~expenses~~ ^{Sejuves} etc. had been doubled after 1985 and that the Inspector has been posted earlier for a period of four months before 1985. In order to equalise the opportunity of reward, this Tribunal passed the aforesaid judgment. In the instant case before us, the circumstances are more or less similar and accordingly having heard learned counsel for both the parties, we direct that the applicant also should be considered by the respondents for a restricted period for another posting to the International Airport at Trivandrum in accordance with the prescribed procedure for selection cum screening. We also direct ^{that} action on the above lines should be completed within a period of one month from the date of communication of this order.

2. There will be no order as to costs.


N. Dharmadan
Judicial Member

9.8.90


S. P. Mukerji
Vice Chairman

9.8.90

kmn